# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# O.A.No. 406 of 1995

Thursday this the 23rd day of March, 1995.

### CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. E.J.Alexander, Fitter General Mechanic,
Office of the Assistant Garrison Engineer,
Electrical/Mechanical II, Military Engineer
Service, Naval Base, Kochi-4.

2. V.G.Gopalan -do-

3. N.K. Purushan -do-

4. N.Jayadevan -do-

5. V.K.Divakaran -do-

6. K.I.Thomas -do-

7. B. Anirudhan -do-

8. K.Kuttappan -do-

9. Nanukuttan -do-

10.N.P.John -do-

11.T.S.Mamapal -do-

12. A. Krishnan Nair -do-

13.T.K.Viswambaran -do-

14.P.K.Balakrishnan Nair -do-

15.K.Viswanathan -do-

16.N.Sadasivan -do-

-.-Applicants

(By Advocate Mr. P.K. Madhusoodhanan)

Vs.

- Union of India represented by Secretary, Ministry of Defence, N<sub>p</sub>w Delhi.
- The Engineer-in-Chief, Army H<sub>e</sub>adquarters, New Delhi.
- The Chief Engineer,
   Southern Command, Military Engineer Services,
   Pune.
- 4. The Chief Engineer (Navy)
  Kochi Zone, Naval Base (PO)
  Kochi-4.
- 5. Garrison Engineer, Military Engineer Services, Naval Base (PO), Kochi-4.

... Respondents

(By Advocate Mr. James Kurien)

## ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled to receive "night duty allowance" on the dates on which they had worked during nights with effect from 1.1.1986. According to them a representation made by them to the Ist respondent was returned by second respondent on the ground that the authorities higher to them have not agreed to accept the request. The representation made by applicants is Alo. We direct Ist respondent to consider Alo on merits, pass a reasoned order thereon within four months from today and communicate the order to applicant No.1 on behalf of the applicants.

With the aforesaid direction, we dispose of the application. No costs.

Dated the 23rd day of March, 1995.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## C.P.(C) No. 22/96 in O.A.No. 406/95

Monday this the 8th day of April, 1996.

#### CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1.	E.J.Alexander,	Fitter Ge	neral Me	chanic	
	Office of the				
	Electrical Mec	hanical II	, Naval	Base, K	Cochi.4.

- 2. V.G.Gopalan, Fitter General Mechanic -do-
- 3. N.K. Purushan, Fitter General Mechanic -do-
- 4. N. Jayadevan, Fitter General Mechanic -do-
- 5. V.K.Divakaran, Fitter General Mechanic -do-
- 6. K.I. Thomas, Fitter General Mechanic -do-
- 7. B. Anirudhan, Fitter General Mechanic -do-
- 8. K. Kuttappan, Fitter General Mechanic -do-
- 9. Nanukuttan, Fitter General Mechanic -do-
- 10.N.P.John, Fitter General Mechanic -do-
- 11.T.S.Mamapal, Fitter General Mechanic -do-
- 12.A.Krishnan Nair, Fitter General Mechanic -do-
- 13.T.K. Viswambaran, Fitter General Mechanic -do-
- 14.P.K.Balakrishnan Nair, Fitter General Mechanic Working in the Office of the Assistant Garrison Engineer, Fort Cochin.
- 15.K. Viswanathan, Fitter General Mechanic -do-
- 16.N.Sadasivan, Fitter General Mechanic -do- ...

(By Advocate Mr. P.K. Madhusoodhanan)

٧s.

K.A.Nambiar, Secretary,
Ministry of Defence, Government of India,
Nirman Bhavan, New Delhi. .... Respondent

(ByAdvocate Mr. MA Shefik for Sr.CGSC)

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The petition having been heard on 8th April, 1996, the Tribunal on the same day delivered the following:

### ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Petitioners complain that the directions in 0.A.406/95 dated 23.3.95 to pass appropriate orders on their representation were not complied with. Orders were to be passed by the end of July, 1995.

- 2. Standing counsel appearing on notice submits that orders have been passed on 16.2.96. There is a delay of seven months in complying with the directions. When a thing is ordered to be done, it must be done in that manner and within the time indicated. That has not been done. There is a long delay and even after the request for extension of time was dismissed, respondents have taken more than three months to comply with the directions. However, we do not wish to proceed with the Contempt Petition in view of the apology expressed by Standing Counsel. But petitioners must be compensated for their costs which they had to incur solely due to the laches of respondents.
- 3. While dismissing the petition we direct respondent to pay Rs.1600/- (One thousand and six hundred) as costs in equal parts to the sixteen petitioners. Payment shall be made within four weeks from today.

Dated the 8th day of April, 1996.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN